"Saral Petty Offences Fine Deposit Scheme"

This Scheme is a small step in the direction of making our criminal justice delivery system more user friendly, time saving and more responsive to the changing need of the society. The object is to provide speedy justice to all concerned in regard to Petty Offences under section 206(2) of the Criminal Procedure Code 1973. These would include Trafffic Challan under the Motor Vehicles Act, Challans under the Police Act, Public Gambling Act, Kshetra Panchayat and Zila Panchayat Adhiniyam. Such Criminal Cases can be summarily disposed of under section 260 and 261 of the Criminal Procedure Code, 1973, without compelling the litigant to appear in the Court. This would be a small step in taking justice to the doorsteps of the litigant, in which the State Bank of India is helping us.

At the bottom of each Special Summons, a note shall be made, informing the litigant that if he desires to plead guilty to the charge and does not want to contest the case, then in addition to the other modes provided in section 206 of the Code, he may deposit the fine specified in Special Summons in cash, in any branch of the State Bank of India. On such deposit the case shall stand disposed of or closed. A receipt in three parts shall be enclosed with each Special Summon mentioning therein the details of the account known as Power Jyoti Account, Court Number, Case Number, Year, proposed fine along with a fixed amount of Rs. 50/- to be charged by the bank as handling charges. In this manner a litigant, upon receipt of the Special Summons, shall have to merely deposit the fine specified in the Special Summons in the bank with the help of deposit slip enclosed with Summons and the bank shall inform the Court concerned that Fine has been deposited. The case shall then be treated as disposed of or closed. The litigant will, therefore, not be required to go the Court on receipt of summons for Petty Offences.

" Form No. 30

SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY OFFENCE

10 (Name of accused) of of	
(address)	
WHEREAS your attendance is necessary to answer a charge of a p	ett
offence (state shortly the offence charged), you are her	eb
required to appear in person (or by pleader) before (Magistra	
ofday of20 or if you desire	
plead guilty to the charge without appearing before the Magistrate, to trans	smi
before the aforesaid date the plea of guilty in writing and the s	un
ofrupees as fine, or if you desire to appear by pleader and to plead gu	uilty
through such pleader, to authorise such pleader in writing to make such a plea	-
guilty on your behalf and to pay the fine through such pleader. Herein fail not.	
Dated, this day of20	
(Seal of the Court) (signature)"	
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Note:- If the accused desires to deposit the amount of fine, he may deposit the fine in any branch of State Bank of India.

	छोटे अपराध के अभियुक्त को विशेष समन	
प्रेषिती-	(धारा 206 देखिये)	
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हाजिरी आवश्यक है, अतः आपसे अप	क्षा की जाती है कि आप स्वयं (या प्लीहरू द्वारा)	(मजिस्ट्रेट) के सम्बा.,
		रो या यदि आप मिलस्ट्रेट के समक
हा।जर हुए। बना आराप क वाषा हान का	अभिवचन करना चाहे तो आम दोषी होने का लिखित	रूप से अभिवचन और जुमाने के
होने का अधिकान क्रिये क्रीहर की मार्कर	राशि उपर्युक्त तारिख के पूर्व भेज दे वा यदि आप प्लीहर त करना चाहे तो अपनी ओर से इस प्रकार दोषी होने क	र द्वारा जाहिर हाना चाह आर दापा र अधिकसन स्टन्से के किल आर केरो
्राचीर स्रो सिवियत आप से प्रशिक्त क	ot और ऐसे प्लीहर की मार्कत जुर्माने का संदाय करे	। जानवंदन करने के लिए आप एस । जानवंदन करने केनी कार्निके।
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ह्याजर हुए ।बना आरायक वापा हान क	राशि अपूर्वक तारिख के पूर्व भेज हे वा यदिआप पीड	र दारा जाहिर होना चाहें और दोपी
क्षेत्र म	ज्त करना चाहे तो अपनी और ते इस मकार दोनी होने व	ज अधिवद्यन करने के लिए आप ऐसे
हान प्रमुजा स्वयंन एस प्लाडर प्रमुलाक हार्रोडय होते सिविस्त प्रमुख से प्रशिक्तत त	करें और ऐसे प्लीडर की मार्फत जुर्मीने का संदाय क	रें। इसमें चुक नहीं होनी चाहिये।
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नोट • इस सम्मन में वर्णित अर्थवण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

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